

(c) and (d) There is no likelihood of any significant number of officials being affected adversely from the financial point as a result of such reorganisation. With a view to avoiding hardship to the staff, the Comptroller and Auditor General has decided that nobody would be transferred to the new units against his wishes. There will be neither retrenchment of staff nor reversion of existing officiating promotees in the Cakutta Office.

#### TAXATION OF LOW INCOME GROUP PEOPLE

\*761. DR. DEBIPRASAD CHATTOPADHYAYA : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to the observation made by the Fifth Finance Commission in their Report to the effect that "in a country with low national income, trying simultaneously to develop its economy and to provide for better social welfare, it may not be entirely possible to avoid taxation of persons with low incomes"; and

(b) if so, what is the reaction of Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): (a) Yes, Sir.

(b) In Government's view while a broad-based tax effort is necessary for raising adequate resources for development, it is equally important to ensure that a relatively higher tax burden is borne by the affluent sections of the society. Taxation could thus be also a means of reducing disparities in income and wealth. The draft of the Fourth Plan indicates the broad directions along which additional tax effort is visualised in the course of the Fourth Plan.

♦762. [Transferred to the 24/A December, 1969.] \*763. [Transferred to the 22nd December, 1969.]

#### [BREACH OF GADGIL ASSURANCES TO PROVIDE ALTERNATIVE ACCOMMODATION

\*6c.8. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) how many cases of breach of "Gadgil Assurances" to provide suitable alternative accommodation prior to ejection from

†Transferred from the 19th December, 1969.

(i) the non-evacuee (ii) the evacuee (iii) Government built and (iv) Estate Office properties in Delhi have come to the notice of the Government of India ; and

(b) how many of them were (i) illegal occupants (ii) allottees (iii) un-authorised occupants ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) and (b) The information is being collected and will be laid on the Table of the House.

#### MISAPPROPRIATION OF FOREIGN EXCHANGE BY BIRLA FIRMS

\*7i3. SHRI KALYAN ROY : Will the PRIME MINISTER be pleased to state :

(a, whether it is a fact that 8 companies owned by the Birlas, have misappropriated a large amount of foreign exchange ; and

(b) if so, whether Government propose to make a thorough enquiry into the accounts of these companies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) and (b) There are many companies in which the Birla family members have varying degrees of interest and it is not clear to which eight companies the Honourable Member is making reference. The desired information will be collected and furnished if the eight companies are specified.

#### सिंचाई शुल्क

1654. श्री जगदम्बी प्रसाद यादव : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों में किसानों को प्रत्येक फसल के लिये क्या-क्या सिंचाई शुल्क देना पड़ता है ;

(ख) विभिन्न राज्यों में बिजली दरें क्या हैं और उपभोक्ताओं को इसके लिये क्या-क्या गारण्टी देनी पड़ती है ;

(ग) प्रत्येक राज्य में आय-कर कितने एकड़ भूमि और कितनी आय पर देना पड़ता है और आय-कर का हिसाब लगाने का क्या तरीका है ; और

†Transferred to the 22nd December, 1969.